

C O N T E N T S

**Fifteenth Series, Vol. XVII, Eighth Session, 2011/1933 (Saka)
No. 6, Monday, August 8, 2011/Sravana 17, 1933 (Saka)**

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Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, August 8, 2011/Sravana 17, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

110¼ hrs.

... (*Interruptions*)

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

(Q. No. 101)

MADAM SPEAKER: Now, Question Hour. Q. No. 101, Shri Hamdullah Sayeed.

... (*Interruptions*)

SHRI HAMDULLAH SAYEED : Madam, I would like to know this from the hon. Minister. ... (*Interruptions*) Has the Ministry of Defence taken any concrete steps or formulated any effective policy to ensure that pirates do not intrude into the territorial waters of the country? ... (*Interruptions*) If it is so, then whether the policy that has been adopted is effective? Will it act as a deterrent for the pirates from entering into the territorial waters of India? ... (*Interruptions*)

11.01 hrs.

At this stage, Shri Ashok Argal and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

SHRI M.M. PALLAM RAJU : Subsequent to the Mumbai attacks, the Government of India has taken a number of steps towards strengthening our coastal security and for providing security for our off-shore assets. A number of immediate steps; a number of short-term measures; and a number of long-term measures have been initiated. ... (*Interruptions*) Immediately, the Indian Navy has been made the nodal agency responsible for maritime security in coordination with the Coast Guard and the Marine Police Stations of the States. ... (*Interruptions*)

There has been an increase in the assets. There has also been an increase in the patrolling efforts, and a number of intermediary steps have been taken to strengthen the radar chain and also to provide an automatic identity system for the ships. We feel that all these measures will go a long way in strengthening our coastal security. ... (*Interruptions*)

11.03 hrs.

At this stage, Shri Anandrao Adsul and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

SHRI HAMDULLAH SAYEED : Madam, the Mumbai attacks took place only on account of lapse of coastal security. There has been an increase in number of piracy incidents that have happened in the coastline of Gujarat and in my own constituency of Lakshadweep, and very recently some 20 pirates were caught from the mother vessel and in small boats that were intercepted by the Indian Navy. It was intercepted by the Coast Guard on account of the message and alert given by the local fishermen. ...
(*Interruptions*)

I would also like to inform the House and the Minister that in the C&AG Report, which was introduced in the Parliament on Thursday, there it has been categorically mentioned that the Coast Guard does not have ships, which are sea-worthy; they are obsolete; and the vessels and ships that have been used by the Coast Guard are obsolete in nature. ... (*Interruptions*) They are not sea-worthy, and they are de-commissioned. How do you expect the Coast Guard to protect the coast-line and the citizens living in the coast-line when these obsolete vessels / steamers are provided to them? They will not be able to protect even themselves from the pirates when they have been provided with such obsolete vessels? ... (*Interruptions*)

SHRI M.M. PALLAM RAJU : Madam, the Coast Guard does have a number of vessels, and measures have been taken to ensure that adequate number of vessels; boats; fast interceptor crafts; and the OPVs are given to the Coast Guard, and these are in the process of induction. ... (*Interruptions*)

MADAM SPEAKER: Shri M. K. Raghavan -- not present.

... (*Interruptions*)

MADAM SPEAKER : Shri Varun Gandhi, do you want to ask your supplementary?



... (*Interruptions*)

SHRI VARUN GANDHI : Madam Speaker, my question is ... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at Twelve o'clock.

11.05 hrs.

*The Lok Sabha then adjourned till Twelve
of the Clock.*



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy Speaker in the Chair)

... (Interruptions)

12.0¼ hrs.

At this stage Shri Ganesh Singh, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

12.0½ hrs.

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER: Let us take up Papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): I beg to lay on the Table:-

- (i) A copy of the Minimum Wages (Central Advisory Board) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 279 in Gazette of India dated the 31st March, 2011 under sub-section (1) of Section 30A of the Minimum Wages Act, 1948.

(Placed in Library, See No. LT 4637/15/11)

- (ii) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948:-
- (iii) The Employees' State Insurance (Central) (Amendment) Rules, 2011 published in Notification No. G.S.R. 229(E) in Gazette of India dated the 23rd March, 2011.
- (iv) The Employees' State Insurance (Central) (Amendment) Rules, 2011 published in Notification No. G.S.R. 454(E) in Gazette of India dated the 15th June, 2011.
- (v) The Employees' State Insurance (General) (Amendment) Rules, 2011 published in Notification No. N-12/13/2/2010-P&D in Gazette of India dated the 30th March, 2011.
- (vi) The Employees' State Insurance (General) (Amendment) Rules, 2010 published in Notification No. N-12/13/2/2010-P&D in Gazette of India dated the 9th December, 2010.

(Placed in Library, See No. LT 4638/15/11)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-

(vii) S.O.1251(E) in Gazette of India dated the 1st June, 2011, specifying for the purposes of the Apprentices Act, 1961, the State Council for Technical Education, mentioned therein in respect of the trade test or examination mentioned in the Notification.

(Placed in Library, See No. LT 4639/15/11)

(viii) The Apprenticeship (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 421(E) in Gazette of India dated the 1st June, 2011.

(Placed in Library, See No. LT 4640/15/11)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri G.K.Vasan, I beg to lay on the Table:-

(ix) A copy each of the following papers (Hindi and English versions):-

(x) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2011-2012.

(Placed in Library, See No. LT 4641/15/11)

(xi) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2011-2012.

(Placed in Library, See No. LT 4642/15/11)

(xii) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(xiii) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2009-2010.

(xiv) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (xv) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 4643/15/11)

- (xvi) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- (xvii) G.S.R. 210(E) published in Gazette of India dated the 11th March, 2011 approving the Mumbai Port Trust Employees (Conduct) Amendment Regulations, 2011.

- (xviii) G.S.R. 386(E) published in Gazette of India dated the 14th May, 2011 approving the Paradip Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 2011.

- (xix) G.S.R. 43(E) published in Gazette of India dated the 21st January, 2011 the Jawaharlal Nehru Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 2011.

(Placed in Library, See No. LT 4644/15/11)

इस्पात मंत्री (श्री बेनी प्रसाद वर्मा): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

(1) एमएसटीसी लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2011-2012 के लिए हुआ समझौता ज्ञापन।
(Placed in Library, See No. LT 4645/15/11)

(न) मेकॉन लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2011-2012 के लिए हुआ समझौता ज्ञापन।
(Placed in Library, See No. LT 4646/15/11)

(3) एनएमडीसी लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2011-2012 के लिए हुआ समझौता ज्ञापन।
(Placed in Library, See No. LT 4647/15/11)

(नन्) भारतीय इस्पात प्राधिकरण लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2011-2012 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT 4648/15/11)

(5) केआईओसीएल लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2011-2012 के लिए हुआ समझौता ज्ञापन।
(Placed in Library, See No. LT 4649/15/11)

(6) हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2011-2012 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT 4650/15/11)

(नन्न्) राष्ट्रीय इस्पात निगम लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2011-2012 के लिए हुए समझौता ज्ञापन।

(Placed in Library, See No. LT 4651/15/11)

(8) एमओआईएल लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2011-2012 के लिए हुए समझौता ज्ञापन।
(Placed in Library, See No. LT 4652/15/11)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(xxiii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2009-2010.

(xxiv) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4656/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Coimbatore Industrial Infrastructure Association, Coimbatore, for the year 2009-2010, alongwith Audited Accounts.

(xxv) A copy of the Review (Hindi and English versions) by the Government of the working of the Coimbatore Industrial Infrastructure Association, Coimbatore, for the year 2009-2010.

(xxvi) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4657/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the SAR Infracon Private Limited Gem & Jewellery Cluster, Surat, for the year 2009-2010, alongwith Audited Accounts.

(xxvii) A copy of the Review (Hindi and English versions) by the Government of the working of the SAR Infracon Private Limited Gem & Jewellery Cluster, Surat, for the year 2009-2010.

(xxviii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4658/15/11)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Bharuch Eco-Aqua Infrastructure Limited, Ankleshwar, for the year 2009-2010, alongwith Audited Accounts.

(xxix) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharuch Eco-Aqua Infrastructure Limited, Ankleshwar, for the year 2009-2010.

(xxx) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 4659/15/11)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Nashik Engineering Cluster, Nashik, for the year 2009-2010, alongwith Audited Accounts.

(xxxi) A copy of the Review (Hindi and English versions) by the Government of the working of the Nashik Engineering Cluster, Nashik, for the year 2009-2010.

(xxxii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 4660/15/11)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2009-2010, alongwith Audited Accounts.

(xxxiii) A copy of the Review (Hindi and English versions) by the Government of the working of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2009-2010.

(xxxiv) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 4661/15/11)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Hyderabad Pharma Infrastructure and Technologies Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.

(xxxv) A copy of the Review (Hindi and English versions) by the Government of the working of the Hyderabad Pharma Infrastructure and Technologies Limited, Hyderabad, for the year 2009-2010.

(xxxvi) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 4662/15/11)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Vijayawada Auto Cluster Development Company Limited, Vijayawada, for the year 2009-2010, alongwith Audited Accounts.

(xxxvii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vijayawada Auto Cluster Development Company Limited, Vijayawada, for the year 2009-2010.

(xxxviii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 4663/15/11)

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Alappuzha Coir Cluster Development Society, Alappuzha, for the year 2009-2010.

(xxxix) A copy of the Review (Hindi and English versions) by the Government of the working of the recommendations of Alappuzha Coir Cluster Development Society, Alappuzha, for the year 2009-2010.

(xl) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 4664/15/11)

(xli) A copy of the Notification No. S.O. 1109(E) (Hindi and English versions) published in Gazette of India dated the 19th May, 2011, regarding increase in the rates of cess on tea issued under sub-section (3) of Section 49 of the Tea Act, 1953.

(Placed in Library, See No. LT 4665/15/11)

(xlii) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

(Placed in Library, See No. LT 4666/15/11)

(xliii) A copy of the Newsprint Control (Amendment) Order, 2011 (Hindi and English versions) published in the Notification No. S.O. 636(E) in Gazette of India dated the 25th March, 2011 under Section 18G of the Industries (Development and Regulation) Act, 2001.

(Placed in Library, See No. LT 4667/15/11)

(xliv) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 28A of the Boilers Act, 1923:-

(xlv) The Boiler Operation Engineers' Rules, 2011 published in Notification No. G.S.R. 212(E) in Gazette of India dated the 15th March, 2011.

(xlvi) The Boiler Attendants' Rules, 2011 published in Notification No. G.S.R. 213(E) in Gazette of India dated the 15th March, 2011.

(Placed in Library, See No. LT 4668/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table a copy each of the following Papers (Hindi and English versions):-

(xlvi) Memorandum of Understanding between the NTC Limited and the Ministry of Textiles for the year 2011-2012.

(Placed in Library, See No. LT 4669/15/11)

(xlviii) Memorandum of Understanding between the BIC Limited and the Ministry of Textiles for the year 2011-2012.

(Placed in Library, See No. LT 4670/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table:-

(xlix) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 4 of 2011-12)-Performance Audit of the Bharat Electronics Limited Procurement System for the period from April 2007 to March 2010 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 4671/15/11)

(l) A copy each of the following papers (Hindi and English versions):-

(li) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(Placed in Library, See No. LT 4672/15/11)

(lii) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(Placed in Library, See No. LT 4673/15/11)

(iii) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(Placed in Library, See No. LT 4674/15/11)

(iv) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence for the year 2011-2012.

(Placed in Library, See No. LT 4675/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
 - (i) S.O. 2293(E) published in Gazette of India dated the 16th September, 2010, making certain amendments in the Notification No. S.O. 860(E) dated 7th June, 2006.
 - (ii) S.O. 2351(E) published in Gazette of India dated the 29th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Parwanoo-Solan Section) in the State of Himachal Pradesh.
 - (iii) S.O. 2951(E) published in Gazette of India dated the 15th December, 2010, making certain amendments in the Notification No. S.O. 514(E) dated 7th April, 2006.
 - (iv) S.O. 236(E) published in Gazette of India dated the 3rd February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
 - (v) S.O. 292(E) published in Gazette of India dated the 8th February, 2011, making certain amendments in the Notification No. S.O. 2013(E) dated 6th August, 2009.

- (vi) S.O. 352(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 656(E) dated 12th March, 2009.
- (vii) S.O. 2070(E) published in Gazette of India dated the 7th August, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Indore-Khalghat Section) in the State of Madhya Pradesh.
- (viii) S.O. 2089(E) published in Gazette of India dated the 26th August, 2010, regarding collection of user fee in respect of National Highway No. 4 (Bangalore to Karnataka/Maharashtra Border Section) in the State of Karnataka.
- (ix) S.O. 2090(E) published in Gazette of India dated the 26th August, 2010, regarding collection of user fee in respect of DBFOT Section and Westerly Diversion from Katraj realignment and merging at the end of Mumbai-Pune Expressway of National Highway No. 4 (Karnataka/Maharashtra Border to Pune Section) & (Pune to Thane Section) in the State of Maharashtra.
- (x) S.O. 1856(E) published in Gazette of India dated the 29th July, 2009, regarding collection of user fee on National Highway No. 7 (Start of proposed flyover on Dindigul bypass-Samyannallore Section)(Salem-Madurai Section) in the State of Tamil Nadu.
- (xi) S.O. 2350(E) published in Gazette of India dated the 28th September, 2010, regarding collection of user fee on in respect of BOT Section of National Highway No. 6 (Raipur-Nagpur Section) in the State of Maharashtra.
- (xii) S.O. 2417(E) published in Gazette of India dated the 5th October, 2010, regarding collection of user fee in respect of DBFOT of the existing four lane Krishnagiri-Ranipet Section of National Highway No. 46 in the State of Tamil Nadu.

- (xiii) S.O. 1849(E) published in Gazette of India dated the 28th July, 2009, regarding collection of user fee in respect of four lane End of kota bypass Derumata Temple Section of National Highway No. 76 (Chittorgarh to Kota to Baran to Rajasthan/Madhya Pradesh Border Section) in the State of Rajasthan.
- (xiv) S.O. 1846(E) published in Gazette of India dated the 27th July, 2010, regarding collection of user fee in respect of Krishnagiri-Ranipet Section in respect of DBFOT of National Highway No. 8A (Bamanbore-Saakhyali-Gandhidham Section) in the State of Gujarat.
- (xv) S.O. 2331(E) published in Gazette of India dated the 22nd September, 2010, regarding collection of user fee in respect of National Highway No. 2 (Delhi to Delhi/Haryana Section) & (Delhi/Haryana Border to Haryana/Uttar Pradesh) in the State of Haryana.
- (xvi) S.O. 2183(E) published in Gazette of India dated the 6th September, 2010, regarding collection of user fee in respect of BOT Meerut-Muzaffarnagar Section National Highway No. 58 in the State of Uttar Pradesh.
- (xvii) S.O. 367(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 41(E) dated 8th January, 2010.
- (xviii) S.O. 375(E) published in Gazette of India dated the 15th February, 2011, containing to the Notification No. S.O. 952(E) dated 26th April, 2010.
- (xix) S.O. 2663(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Narsinghpur/Chhindwara District Border to Amarwara Section) in the State of Madhya Pradesh.
- (xx) S.O. 2881(E) published in Gazette of India dated the 1st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Narsinghpur to Narsinghpur/Chhindwara District Border) in the State of Madhya Pradesh.

- (xxi) S.O. 2835(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxii) S.O. 2933(E) published in Gazette of India dated the 13th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 2944(E) published in Gazette of India dated the 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxiv) S.O. 43(E) published in Gazette of India dated the 11th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Betul/Chhindwara District Border to Chhindwar Section) in the State of Madhya Pradesh.
- (xxv) S.O. 46(E) published in Gazette of India dated the 11th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxvi) S.O. 370(E) published in Gazette of India dated the 14th February, 2011, making certain amendments in the Notification No. S.O. 39(E) dated 8th January, 2010.
- (xxvii) S.O. 2768(E) published in Gazette of India dated the 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Multai to Betul/Chhindwara District Border Section) in the State of Madhya Pradesh.

- (xxviii) S.O. 2640(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
- (xxix) S.O. 2922(E) published in Gazette of India dated the 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
- (xxx) S.O. 2876(E) published in Gazette of India dated the 1st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (Jabalpur-Mandla-Chilpi Section) in the State of Madhya Pradesh.
- (xxxi) S.O. 2769(E) published in Gazette of India dated the 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 2641(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxxiii) S.O. 2770(E) published in Gazette of India dated the 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Betul/Chhindwara District Border to Chhindwar Section) in the State of Madhya Pradesh.
- (xxxiv) S.O. 2745(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B)

(Narsinghpur/Chhindwara District Border to Amarwara Section) in the State of Madhya Pradesh.

- (xxxv) S.O. 2771(E) published in Gazette of India dated the 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwara to Chhindwara and Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (xxxvi) S.O. 2744(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Indore-Dewas Section) in the State of Madhya Pradesh.
- (xxxvii) S.O. 2563(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Alutuma-Malapura Section) in the State of Orissa.
- (xxxviii) S.O. 2668(E) published in Gazette of India dated the 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Gadparajang-Samala Section) in the State of Orissa.
- (xxxix) S.O. 2535(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Bhuban Bhadaliapasi-Bhubanbethiapal Section) in the State of Orissa.
- (xl) S.O. 2545(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Malatipatpur-Sipasurubuli Section) in the State of Orissa.

- (xli) S.O. 2740(E) published in Gazette of India dated the 8th November, 2010, making certain amendments in the Notification No. S.O. 1835(E) dated 27th July, 2010.
- (xlii) S.O. 2638(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.
- (xliii) S.O. 2939(E) published in Gazette of India dated the 14th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panaji-Mangalore-Cochin Section) & (Mangalore-Cochin Section) in the State of Karnataka.
- (xliv) S.O. 2938(E) published in Gazette of India dated the 14th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hungund-Hospet Section) in the State of Karnataka.
- (xlv) S.O. 2274(E) published in Gazette of India dated the 14th September, 2010, making certain amendments in the Notification No. S.O. 44(E) dated 3rd January, 2006.
- (xlvi) S.O. 2754(E) published in Gazette of India dated the 9th November, 2010, making certain amendments in the Notification No. S.O. 1092(E) dated 14th May, 2010 and in the Notification No. S.O. 1712(E) dated 19th July, 2010.
- (xlvii) S.O. 2830(E) published in Gazette of India dated the 24th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 in the State of Karnataka.
- (xlviii) S.O. 2666(E) published in Gazette of India dated the 28th October, 2010, containing corrigendum to the Notification No. S.O. 1541(E) dated 25th June, 2010.

- (xlix) S.O. 157(E) published in Gazette of India dated the 24th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasasan-Sipasurubuli Section) in the State of Orissa.
- (l) S.O. 3073(E) published in Gazette of India dated the 31st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Khed-Sinnar Section) in the State of Maharashtra.
- (li) S.O. 3074(E) published in Gazette of India dated the 31st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Khed-Sinnar Section) in the State of Maharashtra.
- (lii) S.O. 3075(E) published in Gazette of India dated the 31st December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Khed-Sinnar Section) in the State of Maharashtra.
- (liii) S.O. 94(E) published in Gazette of India dated the 13th January, 2011, containing corrigendum to the Notification No. S.O. 556(E) dated 25th February, 2009.
- (liv) S.O. 95(E) published in Gazette of India dated the 14th January, 2011, containing corrigendum to the Notification No. S.O. 2666(E) dated 22nd October, 2009.
- (lv) S.O. 2821(E) published in Gazette of India dated the 22nd November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 in the State of Maharashtra.
- (lvi) S.O. 2823(E) published in Gazette of India dated the 22nd November, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 50 (Sinnar bypass Section) in the State of Maharashtra.

- (lvii) S.O. 293(E) published in Gazette of India dated the 8th February, 2010, making certain amendments in the Notification No. S.O. 234(E) dated 18th February, 2005.
 - (lviii) S.O. 299(E) published in Gazette of India dated the 8th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
 - (lix) S.O. 354(E) published in Gazette of India dated the 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
 - (lx) S.O. 2943(E) published in Gazette of India dated the 15th December, 2010, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 86 in the State of Uttar Pradesh.
 - (lxi) S.O. 366(E) (in Hindi version only) published in Gazette of India dated the 14th February, 2011, containing corrigendum to the Notification No. S.O. 2845(E) dated 26th November, 2010.
- (2) Ten statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vii) to (xvi) of (1) above.

(Placed in Library, See No. LT 4676/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4677/15/11)

MR. DEPUTY-SPEAKER: Shrimati Jayanthi Natarajan – Not present.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shrimati Jayanthi Natarajan, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the National Green Tribunal Act, 2010:-
 - (i) The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) Rules, 2011 published in Notification No. G.S.R. 458(E) in Gazette of India dated the 17th June, 2011.
 - (ii) The National Green Tribunal (Financial and Administrative Powers) Rules, 2011 published in Notification No. G.S.R. 295(E) in Gazette of India dated the 4th April, 2011.

(Placed in Library, See No. LT 4653/15/11)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the National Green Tribunal Act, 2010:-
 - (i) G.S.R. 1003(E) published in Gazette of India dated the 5th May, 2011, specifying Delhi as the ordinary place of sitting of the National Green Tribunal which shall exercise jurisdiction in the whole of India.
 - (ii) The National Green Tribunal (Removal of Difficulties) Order, 2010 published in Notification No. G.S.R. 2965(E) published in Gazette of India dated the 15th December, 2011.

- (iii) The National Green Tribunal (Practices and Procedure) Order, 2010 published in Notification No. G.S.R. 296(E) published in Gazette of India dated the 4th April, 2011.

(Placed in Library, See No. LT 4654/15/11)

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) (Fifth Amendment) Rules, 2011 published in Notification No. G.S.R. 446(E) in Gazette of India dated the 13th June, 2011.
- (ii) The Environment (Protection) (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 221(E) in Gazette of India dated the 18th March, 2011.
- (iii) The Environment (Protection) (Fourth Amendment) Rules, 2011 published in Notification No. G.S.R. 424(E) in Gazette of India dated the 1st June, 2011.
- (iv) The Environment (Protection) (Third Amendment) Rules, 2011 published in Notification No. G.S.R. 354(E) in Gazette of India dated the 2nd May, 2011.
- (v) The Environment (Protection) (Amendment) Rules, 2011 published in Notification No. G.S.R. 215(E) in Gazette of India dated the 15th March, 2011.

(Placed in Library, See No. LT 4655/15/11)

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Shri A.K. Antony.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Sushil Kumar Shinde.

12.03 hrs.**(i) DAMODAR VALLEY CORPORATION (AMENDMENT) BILL, 2011***

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): I beg to move for leave to introduce a Bill further to amend the Damodar Valley Corporation Act, 1948.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Damodar Valley Corporation Act, 1948”.

The motion was adopted.

SHRI SUSHIL KUMAR SHINDE: I introduce the Bill.

... (*Interruptions*)

12.03¼ hrs.**(ii) CUSTOMS (AMENDMENT AND VALIDATION) BILL, 2011***

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill further to amend the Customs Act, 1962.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Customs Act, 1962.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce** the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 08.08.2011

**Introduced with the Recommendation of the President

12.03½ hrs.

ELECTION TO COMMITTEE

Central Advisory Committee for National Cadet Corps

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): On behalf of Shri A.K.Antony, I beg to move the following:-

“That in pursuance of clause (i) of sub-section (1) of section 12 of the National cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act.”

MR. DEPUTY-SPEAKER: The question is:-

“That in pursuance of clause (i) of sub-section (1) of section 12 of the National cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act.”

The motion was adopted.

... (Interruptions)

12.04 hrs.

MATTERS UNDER RULE 377*

MR. DEPUTY-SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Hon'ble Members may send their slips immediately to the Table of the House as per past practice.

... (Interruptions)

* Treated as laid on the Table

(i) Need to accord permission to the proposal of extension of Metro rail service to rural areas of Delhi particularly under West Delhi Parliamentary Constituency

श्री महाबल मिश्रा (पश्चिम दिल्ली): आज दिल्ली में जहां चारों तरफ मेट्रो का विस्तार जोर शोर से चल रहा है । पूरे एन.सी.आर. को मेट्रो से जोड़ने की कोशिशें हो रही हैं, वहीं मेरे संसदीय क्षेत्र दिल्ली देहात इलाके के 58 गांव और लगभग 250 अनाधिकृत कालोनियां और इनमें रहने वाले लाखों लोग, नौजवान आज भी मेट्रो सुविधा से वंचित है । ककरौला मौड से आगे दिल्ली देहात के गांवों में मेट्रो के विस्तार का एक प्रस्ताव दिल्ली सरकार ने पास करके केन्द्रीय सरकार के पास मंजूरी के लिए भेजा है, यहां की जनता बार-बार मेट्रो विस्तार की मांग कर चुकी हैं, नजफगढ़ दिल्ली देहात का आधुनिक कनॉट प्लेस बनता जा रहा है । यहां पर कई सरकारी एवं गैर-सरकारी इकाइयों के दफ्तर है ।

अतः मेरा सरकार से अनुरोध है कि मेट्रो का दिल्ली देहात तक ले जाने का जो प्रस्ताव दिल्ली सरकार ने केन्द्र सरकार के पास स्वीकृति के लिए भेजा है उसे यथाशीघ्र मेट्रो फेज 3 में स्वीकृत करने की कृपा करें जिससे दिल्ली देहात के लोगों को भी मेट्रो सुविधा का लाभ मिल सके ।

(ii) Need to run direct trains from Kota (Rajasthan) to Eastern Uttar Pradesh and Bihar

श्री इज्यराज सिंह (कोटा): मेरे संसदीय क्षेत्र कोटा में पूर्वी उत्तर प्रदेश एवं बिहार के अधिकांश लोग विभिन्न व्यवसायों में कार्यरत हैं और ये लोग समय-समय पर अपने गांवों में आते जाते हैं परंतु कोटा से पूर्वी उत्तर प्रदेश एवं बिहार की ओर कोई पर्याप्त रेल सेवा नहीं है जिसके कारण इन लोगों को बहुत दिक्कत उठानी पड़ती है। हालांकि कोटा से दिल्ली एवं पश्चिम क्षेत्र एवं गुजरात एवं मुंबई के लिए अनेकों सेवायें हैं परंतु कोटा से पूर्वी उत्तर प्रदेश एवं बिहार की ओर जाने वाली रेल सेवा का अभाव है। कोटा से गुना की तरफ जाने वाली रेल सेवायें भी मांग के हिसाब से बहुत कम हैं। इन रेल सेवाओं में लोग अत्यधिक भीड़ के बीच यात्रा करते हैं। कोटा से पूर्व की ओर रेल सेवायें अगर चलाई जायें तो रेलवे को अप्रत्याशित लाभ होगा।

मेरा सरकार से अनुरोध है कि कोटा से पूर्वी उत्तर प्रदेश एवं बिहार की ओर जाने वाली रेल सेवायें शीघ्र चलाये जाने की घोषणा की जाये।

(iii) Need to provide adequate quantity of Urea and DAP in Punjab Particularly in Hoshiarpur district

SHRIMATI SANTOSH CHOWDHARY (HOSHIARPUR): DAP/Urea is a controlled fertilizer which is covered under Essential Commodities Act and the monthly allocations are done by Department of Fertilizers, Union Ministry of Chemicals and Fertilizers, Government of India based on requirement of the State Government. The total demand of Urea in Punjab State is around 26 lac MT of which 13.50 lac MT is required in Rabi season and 12.50 lac MT is required in Kharif season. About 20% of the total requirement is met through imported Urea/DAP which is mainly sourced through M/s IPL, RCF, IFFCO and KRIBHCO. Madam, through you, I want to request the Government to supply more Urea to Punjab especially to district Hoshiarpur which is famous for Potato cultivation and is a backward district of Punjab.

(iv) Need to take steps to fix the year 2008 for calculating the eligibility conditions for regularization of unauthorized colonies in Delhi

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): दिल्ली में अनाधिकृत कालोनियों के विनियमन के विनियम से संबंधित भारत के राजपत्र दिनांक 24 मार्च, 2008 में यह प्रावधान किया गया है कि अनाधिकृत कॉलोनियों/बस्तियों, जिनमें नियमन योजना की औपचारिक घोषणा की तिथि को 50 प्रतिशत से अधिक प्लॉटों पर निर्माण कार्य नहीं हुआ है, तथापि उपर्युक्त कालोनियों में 31.3.2002 के बाद और नियमन योजना की औपचारिक घोषणा की तिथि तक बने प्लॉटों को कॉलोनी की नियमन की पात्रता निर्धारित करने के लिए ध्यान में रखकर की जाएगी। लेकिन इस बारे में अब तक स्थिति स्पष्ट नहीं की गई है। इस संबंध में दिल्ली सरकार ने भी केन्द्र सरकार को वर्ष 2009 में नियमितिकरण से संबंधित भारत के राजपत्र दिनांक 24 मार्च, 2008 के बारे में स्पष्ट दिशा-निर्देश जारी किए जाने हेतु अनुरोध किया है।

मेरा सरकार से अनुरोध है कि वह ऐसी बस्तियों में जिनमें वर्ष 2002 में कोई आबादी नहीं थी, लेकिन औपचारिक घोषणा वर्ष 2008 तक उन कालोनियों में 50 प्रतिशत से अधिक मकान बनकर उनमें बड़ी संख्या में लोग रह रहे हैं, से संबंधित कालोनियों की नियमन पात्रता निर्धारित किए जाने से संबंधित गजट नोटिफिकेशन दिनांक 24 मार्च, 2008 के नियम 303 के खण्ड 'ग' में दिए गए प्रावधानों को ध्यान में रखते हुए नियमन की निधारक तिथि औपचारिक घोषणा वर्ष 2008 किए जाने हेतु आवश्यक कार्यवाही की जाए।

(v) Need to release the funds sanctioned under the Voluntary Relocation of Settlements plan for rehabilitation of families living in Wayanad wildlife sanctuary area in Kerala

SHRI M.I. SHANAVAS (WAYANAD): The Wayanad wildlife sanctuary extending to 344 Sq. Kms. was notified in 1973. This stretch of forest in Kerala is most sensitive and vital for the survival of a wide range of species, especially elephants and tigers and exotic flora and its forms the core of Nilgiri biosphere reserve. The sanctuary, despite its 40 years of existence, did not witness any meaningful efforts regarding resettlement of people staying in the Sanctuary, resulting in constant altercations between human settlers and wildlife, causing unexplainable damage to lives and properties of poor farmers and affecting the balance of nature as well.

As an effort at resettling, a project report has been submitted by Kerala forest research institute, which was approved by the state forest department and submitted to the Union Ministry of Environment and Forests. As of now, the Union Ministry has released Rs. 4.5 crores out of the approved fund of Rs. 80 crores but the released amount has not yet been transferred to the state till date. I would, therefore, urge the Government to take immediate steps in releasing the funds sanctioned under the Voluntary Relocation of Settlements plan and expedite the steps for rehabilitating the willing families in the sanctuary.

(vi) Need to provide compassionate appointment to the family members of victims of train accident at Badarwas in Shivpuri district, Madhya Pradesh on 20.09.2010

श्रीमती यशोधरा राजे सिंधिया (ग्वालियर): पश्चिम मध्य रेलवे के अंतर्गत आने वाले शिवपुरी जिला (मध्य प्रदेश) के बदरवास रेलवे स्टेशन पर दिनांक 20.09.10 को इंटरसिटी एक्सप्रेस एवं मालगाड़ी में हुई भीषण दुर्घटना में 9 यात्रियों की मृत्यु हुई थी। रेल दुर्घटना के समय तत्कालीन माननीय रेल मंत्री महोदया, भारत सरकार द्वारा प्रत्येक मृतक परिवार के एक सदस्य को रेलवे में अनुकंपा नियुक्ति दिए जाने की घोषणा की गई थी।

पीड़ित परिवारों के आश्रितों को रेलवे में अनुकंपा नियुक्ति दिलाये जाने हेतु महाप्रबंधक, पश्चिम मध्य रेलवे जबलपुर एवं अध्यक्ष, रेलवे बोर्ड, नई दिल्ली को इस हेतु अवगत कराया गया। साथ ही संसदीय स्थायी रेल कमेटी की समय-समय पर होने वाली मीटिंगों में इस विषय पर चर्चा करने के बाद शीघ्र आदेश प्रसारित किए जाने का आश्वासन माननीय कमेटी के अध्यक्ष द्वारा दिए जाने के बाद एवं लगभग 10 माह का समय व्यतीत हो जाने के बाद भी आज तक महाप्रबंधक, पश्चिम मध्य रेलवे जबलपुर द्वारा पीड़ित परिवारों के सदस्यों को अनुकंपा नियुक्ति आदेश जारी नहीं किए गए हैं।

जबकि पश्चिम बंगाल में हुई रेल दुर्घटना में 11 मृतकों के परिवार के एक-एक सदस्य को अनुकंपा नियुक्ति मिल चुकी है। परंतु अभी तक पश्चिम मध्य रेलवे के अंतर्गत हुई रेल दुर्घटना में मृतक परिवारों के सदस्यों को अनुकंपा नियुक्ति नहीं दी गई है।

दिनांक 20.09.10 को बदरवास में हुई रेल दुर्घटना के 9 मृतक परिवारों के एक-एक सदस्य को तत्काल अनुकंपा नियुक्ति दिए जाने संबंधी प्रभावी आदेश प्रदान किए जाने हेतु माननीय रेल मंत्री महोदय, भारत सरकार से आग्रह है।

(vii) Need to install four high mill machines in Ordnance Factory in Katni, Madhya Pradesh

श्री जितेन्द्र सिंह बुन्देला (खजुराहो): मेरे संसदीय क्षेत्रान्तर्गत आयुध निर्माणी फ़ैक्ट्री कटनी रक्षा उत्पादन संगठन के अंतर्गत महत्वपूर्ण यूनिट है। इस आयुध निर्माणी के अंतर्गत रोलिंग मिल सैक्शन में 1942 में स्थापित मशीनों से कार्य किया जा रहा है। पिछले माह सीटीएस मशीन खराब हो जाने से रक्षा उत्पादन का कार्य रूका हुआ है। यहां बुलेट कप हैड स्ट्रेप तैयार की जाती है, जबकि कुछ बुलेट कप बनाने के लिए प्राइवेट क्षेत्र से स्ट्रेप मंगाई जाती है।

सीटीएस मशीन के खराब हो जाने से 500 लोगों के सामने रोजी रोटी का संकट खड़ा हो गया है। कृपया इस आयुध फ़ैक्ट्री में फोर हाई मिल मशीनें शीघ्र स्थापित करने के लिए मैं माननीय मंत्री महोदय का ध्यान आकर्षित करना चाहता हूं।

(viii) Need to conduct an inquiry into the reported alteration of ‘Civil Aviation Requirements Rules’

श्री अशोक अर्गल (भिंड): भारत विमानन महानिदेशालय द्वारा प्रशिक्षण की निगरानी संबंधित नियम “सिविल एविएशन रिक्वायरमेंट” जारी करके बदल दिया गया एवं फ्लाइट इंस्ट्रक्टर रेटिंग के अधिकार चीफ पाइलेट इंस्ट्रक्टर को दे दिए गए हैं। संसद द्वारा जारी नियम में बदलाव संसद ही कर सकती है।

अधिकारियों द्वारा इस प्रकार का संशोधन एवं बदलाव असंवैधानिक है। इसकी जांच कर उचित कार्यवाही की जाए। महानिदेशालय द्वारा नियम बदलने की बात मेरे द्वारा पूछे अतारांकित प्रश्न 4892, दिनांक 09.12.10 में स्वीकार की गई है।

(ix) Need to construct a Rail Over Bridge on the Eastern side of Sadulpur Railway Junction in North Western Railway Zone

श्री राम सिंह कस्वां (चुरु): उत्तर पश्चिम रेलवे के सादुलपुर जंक्शन के पूर्व साइड से सादुलपुर में पिलानी मार्ग पर समपार सी.142 के पास ओवर ब्रिज बनाये जाने की मांग काफी समय से की जा रही है। आमान परिवर्तन के बाद उक्त खण्ड काफी व्यस्त हो गया है। इस लाइन पर दिल्ली-बीकानेर, दिल्ली-जोधपुर, जोधपुर-हिसार, सादुलपुर-गंगानगर आदि मेल, एक्सप्रेस, सुपरफास्ट गाड़ियों के अलावा भारी संख्या में माल गाड़ियों का संचालन हो रहा है, जिसके कारण उक्त फाटक अधिकांश समय बंद रहता है। आधा शहर रेल लाइन के दक्षिण साइड में आबाद है, रेफरल हॉस्पिटल, कॉलेज आदि संस्थाएं भी रेल लाइन के दक्षिण साइड में स्थित हैं। इसके अलावा जयपुर-पिलानी गंगानगर, पिलानी-बीकानेर का व्यस्ततम मार्ग है। जहां काफी छोटे-बड़े वाहन इस मार्ग से गुजरते हैं। फाटक बंद होते समय रेल समपार के दोनों तरफ लंबी-लंबी लाइनें लग जाती हैं, जिससे इस क्षेत्र के आम आदमी को बहुत भारी परेशानी का सामना करना पड़ रहा है। मैंने इस प्रकरण को हर स्तर पर उठाने का काम किया है। लेकिन आज तक इसमें कोई राहत नहीं मिली है। अतः मेरा सरकार से अनुरोध है कि सादुलपुर रेलवे स्टेशन के पूर्व साइड में रेल ओवर ब्रिज का निर्माण किया जाए।

(x) Need to accord approval to the pending projects under Rajiv Gandhi Gramin Vidyutikaran Yojana in Uttar Pradesh

श्री आर.के.सिंह पटेल (बांदा): भारत सरकार के ऊर्जा मंत्री जी द्वारा लोक सभा में एक प्रश्न के जवाब में वक्तव्य दिया गया था कि राजीव गांधी ग्रामीण विद्युतीकरण योजना से देश के पिछड़े क्षेत्रों के तथा दूर-दूर बसे उन सभी बसावटों/मजरे को वर्ष 2012 तक विद्युतीकरण करके बिजली पहुंचा दी जाएगी, जिनकी आबादी 100 से अधिक है तथा मैदानी भागों में 300 की आबादी वाले सभी मजरे/गांवों में विद्युतीकरण करा दिया जाएगा, किंतु अभी तक उत्तर प्रदेश के पिछड़े पहाड़ी भागों के जिलों जैसे चित्रकूट एवं बांदा में ये योजना बंद हो गई है। 5 वर्ष पूर्व जो कार्य हुए थे उनमें 500 से 1000 तक की आबादी वाले राजस्व गांवों में बिजली पहुंचाई गई थी। 500 से कम आबादी वाले मजरे (पुरवे/बसावटों) में अभी तक योजना की शुरुआत नहीं हुई है, जबकि वित्तीय वर्ष 2011-12 का आधा समय बीत चुका है किंतु उत्तर प्रदेश में बांदा एवं चित्रकूट सहित कई जिलों में प्रस्ताव स्वीकृति हेतु लंबित है।

अतः मैं माननीय ऊर्जा मंत्री जी से मांग करता हूं कि राजीव गांधी ग्रामीण विद्युतीकरण योजना से उत्तर प्रदेश में 100 से अधिक आबादी वाले गांवों/बसावटों का विद्युतीकरण किए जाने हेतु प्रस्तावों को स्वीकृति देने की तत्काल घोषणा करने का कष्ट करें जिससे बुंदेलखंड के पिछड़े गांवों तक बिजली पहुंचाई जा सके।

(xi) Need to construct a Road Over Bridge on N.H. 98 in Aurangabad, Bihar at NH Grand Cord Crossing between Anugrah Narayan Road and Fessar in East Central Railway Zone

श्री सुशील कुमार सिंह (औरंगाबाद): मेरा संसदीय क्षेत्र औरंगाबाद, बिहार का एक पिछड़ा जिला है । यहां से होकर गुजरने वाला राष्ट्रीय राजमार्ग संख्या-98 बिहार की राजधानी पटना, झारखंड की राजधानी रांची एवं छत्तीसगढ़ की राजधानी बिलासपुर को जोड़ने वाला महत्वपूर्ण राजमार्ग है । इसी राजमार्ग पर पूर्व मध्य रेलवे के मुगलसराय मण्डल के अंतर्गत अनुग्रह नारायण रोड तथा फेसर के बीच एनएच ग्रैंड कॉर्ड क्रॉसिंग पर एक रोड ओवर ब्रिज का निर्माण अत्यंत ही आवश्यक है ।

पूर्व मध्य रेलवे की यह लाइन सवारी एवं माल गाड़ियों के भारी परिचालन के कारण अत्यंत ही व्यस्त रेलमार्ग है । साथ ही राष्ट्रीय राजमार्ग संख्या-98 पर भी हमेशा ही वाहनों का भारी दबाव रहता है, किंतु अक्सर ही माल गाड़ियों अथवा सवारी गाड़ियों के सम्यक परिचालन हेतु रेलवे फाटक को बंद करना पड़ता है जिससे राजमार्ग पर अक्सर ही घंटों अनावश्यक जाम लगा रहता है । स्थिति और बदतर तब होती है जब मरीज को शीघ्र इलाज की आवश्यकता हो । शादी-ब्याह के मौकों पर तो यह स्थिति और भी बदतर हो जाती है तथा सड़क पर घंटों जाम लगा रहता है जो स्थानीय आबादी के लिए प्रतिदिन की जद्दोजहद का विषय है ।

मेरी सरकार से मांग है कि उक्त स्थान पर शीघ्र ही रेलवे द्वारा रोड ओवर ब्रिज का निर्माण कराया जाए ।

(xii) Need to run daily express train between Nagercoil and Bangalore

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): Thousands of people are travelling between Bangalore and Tirunelveli and Nagercoil everyday. From South Tamil Nadu district, a large number of people working in IT sector and large number of students studying in and around Bangalore are also regular passengers in the Bangalore-Nagercoil Express Train.

At Present, there is no daily short route overnight train service from Kanyakumari or Tirunelveli to Bangalore. Nagercoil - Bangalore is a commercially justified service. South Western Railway had operated thrice a week Special trains between Bangalore and Nagercoil in this route from 2003 till 2009, and those Special trains were well received by the passengers.

Keeping in view the long pending demand in the greater interest of the people, I urge upon the Government to make necessary arrangements to operate the above train daily or at least thrice a week and timing of this train may be in such a way that it should arrive Bangalore or Nagercoil by 10:30 am on both directions to facilitate the commuters.

(xiii) Need to provide adequate compensation to the victims of cyclone 'Aila' that devastated the areas of Sundarbans and Jaynagar Parliamentary Constituency in West Bengal

DR. TARUN MANDAL (JAYNAGAR): My Constituency Jaynagar in Sunderbans faced the wrath of cyclone 'Aila' in the year may 2009 and since then due to inundation of farming land with salty water, farmers failed to produce agricultural products, particularly paddy. This will be consecutive third year of their deprivation. Finding no suitable job within the vicinity, most of the working people had to migrate in other states for their livelihood. The earlier State Government in West Bengal had not arranged for their compensation nor came forward to give money for their houses damaged due to devastating cyclone. Many of the people had to remain in the open during this rainy season.

I would, therefore, urge upon the Union and State Government to give adequate compensation for the 'Aila' victims of Sunderbans and release money for rebuilding their houses.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow at 11.00 a.m. on 9th August, 2011.

12.05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 9, 2011/Sravana 18, 1933 (Saka).
